

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Contempt Application No. 1 /425/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

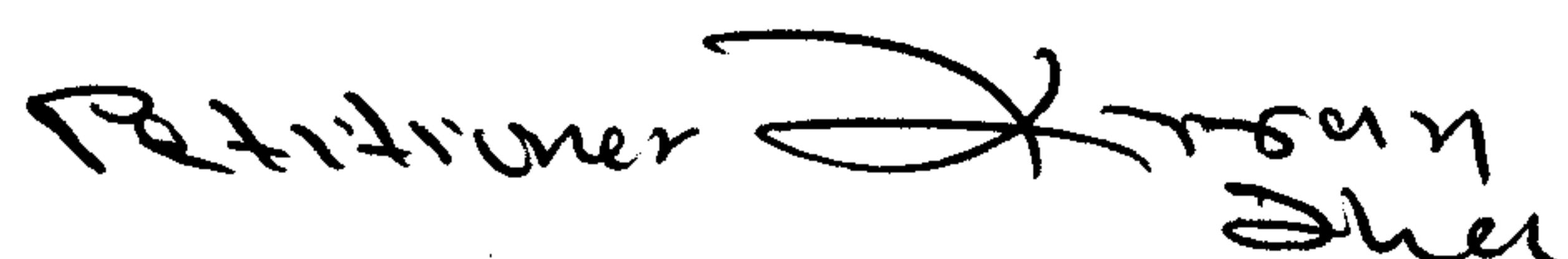
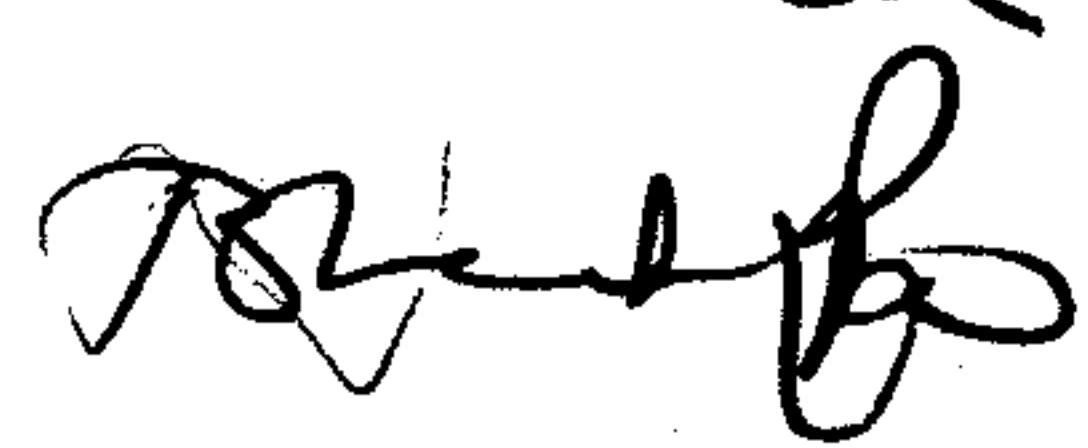
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.

V/s.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

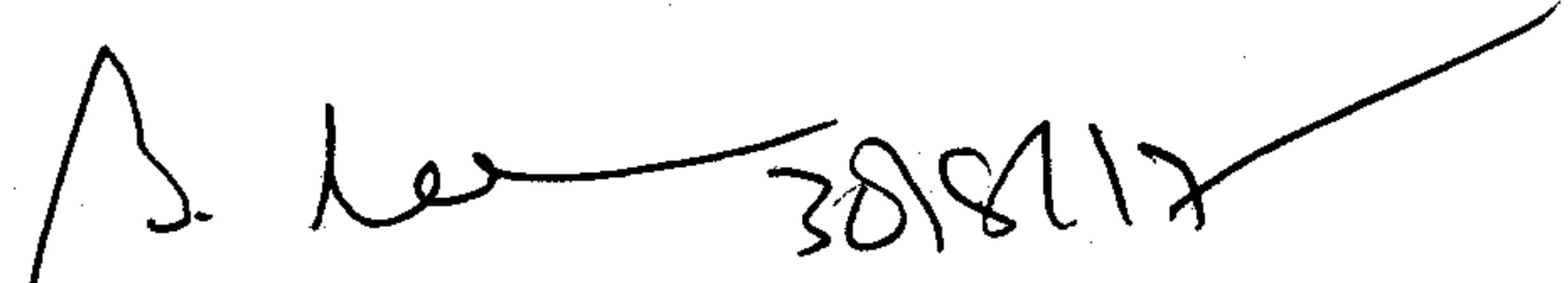
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	KIRAN SHAH C.A	Petitioner	Kiran Shah	
2.	Bharat Rao Advocate	Petitioner	Bharat Rao	

ORDER

Learned Advocate Mr. Bharat Rao with Learned FCA Mr. Kiran Shah present for Applicant/ Original petitioner. None present for Original Respondents.

Applicant is directed to issue notice informing the date of hearing before admission on Respondents no. 1 to 4 and shall file proof of service.

List the matter 06.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 30th day of August, 2017.